

ITEM NO.37

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).36321/2017

(Arising out of impugned final judgment and order dated 26-04-2017 in WC No. 65782/2005 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

GAURI SHANKAR (DEAD) & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.121807/2017-CONDONATION OF DELAY IN FILING and IA No.121809/2017-EXEMPTION FROM FILING O.T.

IA No. 146425/2019 - APPLICATION FOR SUBSTITUTION

IA No. 121807/2017 - CONDONATION OF DELAY IN FILING

IA No. 146428/2019 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.

IA No. 146414/2019 - EXEMPTION FROM FILING O.T.

IA No. 121809/2017 - EXEMPTION FROM FILING O.T.

IA No. 146411/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 15-12-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Ravindra Raizada, Sr. A.A.G.

Mr. Rajeev Kumar Dubey, Adv.

Mr. Ashiwan Mishra, Adv.

Mr. Kamendra Mishra, AOR

For Respondent(s) Mr. Shashank Singh, AOR

Mr. Manoj Kumar Dwivedi, Adv.

Ms. Kumari Rashmi Rani, Adv.

Mr. Rashi Jaiswal, Adv.

Mr. Shishu Pal Singh, Adv.

Mr. Pratiush Pratik Adv.

Mr. Manish Jain, Adv.

Mr. Manoj Kumar Dwivedi, Adv.

Mr. Pravin Kumar Kashyap, Adv.

Mr. Ajoy Kumar, Adv.

Mr. Bhupesh Kr. Pathak, Adv.

Mr. Shashank Singh, Adv.
Mr. Vipin Kumar Jai, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Heard learned counsel for the parties.

Leave granted.

Interim order will continue.

(DEEPAK JOSHI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)

ITEM NO.37

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).36321/2017

(Arising out of impugned final judgment and order dated 26-04-2017 in WC No. 65782/2005 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

GAURI SHANKAR (DEAD) & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.121807/2017-CONDONATION OF DELAY IN FILING and IA No.121809/2017-EXEMPTION FROM FILING O.T.

IA No. 146425/2019 - APPLICATION FOR SUBSTITUTION

IA No. 121807/2017 - CONDONATION OF DELAY IN FILING

IA No. 146428/2019 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.

IA No. 146414/2019 - EXEMPTION FROM FILING O.T.

IA No. 121809/2017 - EXEMPTION FROM FILING O.T.

IA No. 146411/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 15-12-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Ravindra Raizada, Sr. A.A.G.

Mr. Rajeev Kumar Dubey, Adv.

Mr. Ashiwan Mishra, Adv.

Mr. Kamendra Mishra, AOR

For Respondent(s) Mr. Shashank Singh, AOR

Mr. Manoj Kumar Dwivedi, Adv.

Ms. Kumari Rashmi Rani, Adv.

Mr. Rashi Jaiswal, Adv.

Mr. Shishu Pal Singh, Adv.

Mr. Pratiush Pratik Adv.

Mr. Manish Jain, Adv.

Mr. Manoj Kumar Dwivedi, Adv.

Mr. Pravin Kumar Kashyap, Adv.

Mr. Ajoy Kumar, Adv.

Mr. Bhupesh Kr. Pathak, Adv.

Mr. Shashank Singh, Adv.
Mr. Vipin Kumar Jai, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Leave granted.

Interim order will continue.

(DEEPAK JOSHI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)